

FIR No. : 668/2020

PS : Bhajanpura

State Vs. Aamir

23.12.2020

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Accused is stated to be in JC.

IO/HC Arvind Kumar Gurung in person.

Put up for consideration on 08.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 548/2020

PS : Bhajanpura

State Vs. Kurban etc.

23.12.2020

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Accused Kurban stated to be in JC.

Remaining accused persons stated to be on bail.

IO/SI Naeem Ali in person.

Put up for consideration on 08.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 190/2020

PS : Bhajanpura

State Vs. Mayank @ Monu

23.12.2020

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Accused is stated to be on police bail.

IO/SI Naeem Ali in person.

Put up for consideration on 15.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 1149/15

PS : Bhajanpura

State Vs. Vineet Negi

23.12.2020

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Accused is stated to be not arrested.

IO/SI Naeem Ali in person.

Put up for consideration on 15.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 565/2020

PS : Bhajanpura

U/s : 25/54/59 Arms Act

Bail application of applicant/accused Anwar Ali @ Sarfaraj

23.12.2020

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Anwar Ali @ Sarfaraj.

Pr. : Ms. Bornali Singh, Ld. Counsel for the applicant/accused through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 07.10.2020 and he has been falsely implicated in the present case. He belongs to a poor family having clean and clear antecedents. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

In view of the facts and circumstances of the case, as the investigation is already complete, and accused is in custody for more than two months, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 565/2020

PS : Bhajanpura

U/s : 25/54/59 Arms Act

Bail application of applicant/accused Anwar Ali @ Sarfaraj

23.12.2020

Pr. : Ms. Bornali Singh, Ld. Counsel for the applicant/accused
through VC.

Counsel for accused submits that inadvertently the application was
moved twice and the same may be dismissed as infructuous.

Considering the same, the application is dismissed as infructuous.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 395/2020

PS : Bhajanpura

State Vs. Lalit Kumar

23.12.2020

Pr. : Shri D.S. Chaudhary, Counsel for applicant/accused.

Let notice be issued to the IO to appear either in person or through VC on 24.12.2020 at 12:30 PM for certain clarifications.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 349/2010

PS : Bhajanpura

State Vs. Mohd. Sultan

23.12.2020

Pr. : Ld. Counsel for the applicant through VC.

Submissions heard.

Perusal of record shows that the accused was declared as a PO and has been arrested thereafter.

Accordingly, the bail application with file on 24.12.2020 at 1:00 PM.

IO is also directed to be present in person or through VC.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 0685/2020

PS : Bhajanpura

U/s : 392/411/34 IPC

Bail application of applicant/accused Mayank Purohit

23.12.2020

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Mayank Purohit.

Pr. : Ld. Counsel for the applicant through VC via Cisco Webex.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 05.12.2020 and he has been falsely implicated in the present case. Nothing has been recovered from him. He has got clean antecedents. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the gravity of allegations and the fact that investigation is at its initial stage, this court is not inclined to grant bail to the accused at this stage.

Bail application is dismissed accordingly.

Copy be given dasti to the counsel for applicant.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 410/2005

PS : Bhajanpura

State Vs. Gufran

23.12.2020

Pr. : Counsel Shri Zakir Raza for applicant.

At request, put up with file on 05.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 949/14

PS : Bhajanpura

State Vs. Wasim Ahmed

23.12.2020

Pr. : None.

Put up with file on 08.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 627/2020

PS : Bhajanpura

State Vs. Sahil etc.

23.12.2020

Pr. : Shri Paras Bhatia, Counsel for the applicant alongwith Ms.
Rashmi, Counsel through VC.

Copy supplied.

Submissions heard.

Let further ATR be called for 15.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 175/19

PS : Bhajanpura

State Vs. Najbul Hassan

23.12.2020

Pr. : None.

Perusal of record shows that no one has appeared on behalf of applicant for the past several dates.

Even efforts were made to contact the applicant and his counsel telephonically by the Ahlmad and Reader but none has appeared.

Accordingly the application stands dismissed for non-prosecution.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 667/2020

PS : Bhajanpura

State Vs. Rajesh @ Raju

23.12.2020

Pr. : None.

Put up on 11.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020

FIR No. : 027281/2020

PS : Bhajanpura

State Vs. Faisal

23.12.2020

Pr. : Shri Rukhsar Ahmed, Counsel for accused Faisal through VC.
Complainant Mohd. Tanvir in person.

At joint request, put up on 05.01.2021.

(Rupinder Singh Dhiman)

CIS No.: 46393/15

PS : Bhajanpura

Nitu Jain Vs. Vandana Srivastav

23.12.2020

File is taken up today due to urgency mentioned by the applicant/accused.

Pr. : Shri Hansraj, Counsel for accused along with accused.

Counsel for accused/applicant submits that his application for calling of bank records is pending for disposal and was listed for 21.12.2020. He further submits that the undersigned was on leave on 21.12.2020 and therefore, the matter was adjourned for 05.01.2021.

Counsel for applicant submits that since the cheque records in question are ten years old and therefore, there is a possibility that the same may be destroyed by the concerned bank as per rules. He submits that till the time his application for calling the bank records is considered and decided, concerned bank may be directed to preserve the record of the cheques in question as the same are material to his defence.

Submissions heard. Record perused.

Without going into the merits of the application for calling the bank records, it is seen that application of the accused would become infructuous if the cheque records are destroyed, considering that the same are 10 years old. **Therefore, issue notice to concerned banks to preserve the records of cheque in question as mentioned in the application till the time application of the accused is decided.**

Application for calling the bank records be put up with file on date already fixed i.e., 05.01.2021 for arguments along with other pending application under section 311 Cr.PC.

Copy of this order be given dasti.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.12.2020